

versions) published in Gazette of India dated the 26th September, 1978, together with an explanatory memorandum regarding issue of certificate to Artists by the Ministry of External Affairs for exemption of Foreign Travel Tax, under section 51 of the Finance (No 2) Act, 1971. [Placed in Library. See No. LT—2947/78].

(7) A copy each of Notification Nos. S.O. 3191 to S.O. 3203 (Hindi and English versions) published in Gazette of India dated the 11th November, 1978 exempting under section 10(23C)(iv) of the Income-tax Act, 1961 certain Trusts/Societies, under section 296 of the said Act. [Placed in Library See No. LT—2948/78].

12.03 hrs.

ASSENT TO BILL

SECRETARY: Sir, I lay on the Table the Repealing and Amending Bill, 1978 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 20th November, 1978.

SHRI K. LAKKAPPA (Tumkur): I have given notice of an adjournment motion about the large-scale rigging in the Samastipur by-election....

MR. DEPUTY-SPEAKER: It came very late. It will be dealt with by the Speaker.

SHRI P. M. SAYEED (Lakshadweep): A serious situation has arisen. Some 30 countries have shown Jammu and Kashmir....

MR. DEPUTY-SPEAKER: You please give notice.

Shri Ravindra Varma.

12.05 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): On behalf of Shri Ravindra Varma....

SHRI ANNASAHEB GOTKHIHDE (Sangli): Is Mr. Advani authorised by Mr. Ravindra Varma, Sir?

MR. DEPUTY-SPEAKER: He is also a Minister in the Cabinet. He has every right to act on behalf of another Minister. I have allowed him.

SHRI L. K. ADVANI: With your permission, Sir, on behalf of Shri Ravindra Varma, I rise to announce that Government Business in this House during the week commencing 4th December, 1978, will consist of:—

(1) Discussion on recent communal riots in different parts of the country.

(2) Consideration of amendments made by Rajya Sabha in the Constitution (Forty-Fifth Amendment) Bill, 1978, on Wednesday, the 6th December, 1978.

(3) Discussion on Motions relating to Third Report of the Committee of Privileges on Thursday, the 7th December, 1978.

(4) Consideration of any item of Government Business carried over from today's Order Paper.

(5) Consideration and passing of the Payment of Bonus (Amendment) Bill, 1978.

SHRI C. K. CHANDRAPPAN (Cananore): I would like to suggest two things.

One is that a very important thing has taken place soon after the election in Samastipur. For the last two days we were hearing statements from various sides of the House. Mr. Paswan has said that he was not arrested. Then the other day Mr.